(ख) यदि हां, तो उनका ज्योरा क्या है ग्रोर सांगली ग्रीर कोल्हापुर जिलों में इन परियोजनात्रों के बित्त-पांषण के लिए क्या उपाव किये गये हैं या करने का विचार है?

कृषि मंद्रालय में शृषि और सहकारिता विभाग में राज्य मंत्री (श्री नितिश कुमार):

(क) जी, नहीं।

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(ख) प्रकाती नहीं होता है।

Subletting of Government accommodation in Bala Kbaiak Singb Msig,

- 1111. SHRI FASUMFON THAHKI-RUTTINAN: Will the Miniseer of UR-BAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that some Government servants have sublet their type 111 quarters in Block No. 24, 25 and 26 in Baba Kharak Singh Marg, New Delhi;
- (b) if so, whether any complaint has recently been received in this regard; and
- (c) if so, what action would be taken against the Government servants who have indulged in subletting of their quarters in Baba Kharak Singh Margl

THE MINISTER OP URBAN DE-VELOPMENT (SHRI MURASOL1 MA-RAN) (a) Yes, Sir.

- (b) No complaint was received in the Directorate of Estates, New Delhi regarding subletting of Quarters in Block "No. 24, Baba Kharak Singh Marg, New Delhi. However, complaints regarding subletting of some quarters in Block Nos. 25 and 26, Baba Kharak Singh Maig, New Delhi, were received in April, 1989 and August, 1989.
- (c) Acton as per rules has been contemplated against the government servants who have indulged in subletting of their quarters in Baba Kharak Sinth Marg.

Bungling in promotion in HEC

- 1112. SHRI ASHWAN1 KUMAR : Will the Minister of LABOUR be pleased to state:
- (a) whether Government's attention has been drawn to the news item which appeared in 'Prabhat Khabar' Ranchi of the 13th December, 1989 and 25th No-

member 1989 under the caption/B EMS urges Minister to intervene into aftairs of bungling in promotion alleged in HEC (Heavy Engineering Corporation); and

(b) whether Chairman-cum-Managing Director of the Heavy Engineering Corporation had received any letters from VIPs in this regard if so, what action has been taken by the Administration to give justice to the neglected employees?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) According to the Heavy Engineering Corporation applications had been invited from qualified and experienced employees of the Corporations for the post of Junior Executive. The representationists did not have the requisite qualification even after relaxation admissible in respect of the Scheduled Castes and the Scheduled Tribes and Displaced candidates. Hence there applications could not be considered.

Central, schemes to make women entrepreneurs self -employed

1113. SHRI RAJUBHA1 A. FAR MAR: PROF.CHANDRESH P. THAKUR:

Will the Minister of WELFARE be pleased to state:

- (a) what was the number of women entrepreneurs who have been idertified trained and who become self-employed under the Central Government supported Programmes during the Seventh Five Year Plan, State-wise; and
- (b) what are the largeets proposed in this regard tor the Eighth Five Year Plan?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SMT. USHA S1NHA); (a) information is being collected and will be laid on the Table of the House

(b) The Eighth Five Year Plan is in the process of finalization.

Implementation of labour laws

- 1114. SHRI GURUDAS DAS GUP-TA: Will the Minister of LABOUR be pleased to state:
- (a) whether Government are aware that any of the existing labour laws are not being implemented properly by the managements; and